

IN THE HIGH COURT OF JUDICATURE AT PATNA
Civil Writ Jurisdiction Case No.13467 of 2017

Vikash Chandra Guddu Baba

... .. Petitioner/s

Versus

The State Of Bihar and Ors

... .. Respondent/s

Appearance :

For the Petitioner/s	:	Mr. Vikash Chandra Guddu Baba (in person)
For the C.P.C.B.	:	Mr. Lalitesh Mani, Advocate
For the B.S.P.C.B.	:	Mr. Shivendra Kishore, Sr. Advocate
For the State	:	Mr. Alok Kumar Rahi, AC to AAG-4

CORAM: HONOURABLE THE CHIEF JUSTICE
and
HONOURABLE JUSTICE SMT. SONI SHRIVASTAVA
ORAL ORDER

(Per: HONOURABLE THE CHIEF JUSTICE)

16 15-06-2026 Heard learned counsel for the petitioner and learned counsel for the respondents.

2. Learned counsel for the State-respondents submits that the affidavits with regard to the District Monitoring Committee of Sheohar, Saran, Sitamarhi, Banka, Aurangabad, Samastipur and Kishanganj have been filed. However, with regard to the other districts, a report is yet to be filed. Learned counsel for the State-respondents undertakes to file a report for the remaining districts during the course of two weeks.

3. Learned counsel for the respondent no. 3-Bihar State Pollution Control Board submits that 169 units of Health Care Facilities have complied with the directions to dispose of



the bio-medical waste in terms of the existing Rules i.e. 2016 Rules. Learned counsel undertakes to file a supplementary counter affidavit specifying the total number of such units, units that are compliant and non-compliant units. The learned counsel further undertakes to specify as to what steps are taken by the respondent no. 3-Bihar State Pollution Control Board towards non-compliant units.

4. Let such affidavit be filed by respondent no. 3-Bihar State Pollution Control Board during the course of two weeks.

5. Petitioner has no objection to the foregoing submissions.

6. List this matter on **13.07.2026**.

(Meenakshi Madan Rai, CJ)

(Soni Shrivastava, J)

Devendra/Ranjan

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